

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairman
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: 28.2.2012

Review Petition No.4/2012 with I.A.Nos. /2012

Subject: Review of order dated 26.8.2011 in Petition No.175/2011 in connection with liquidation of arrear payments in installments in respect of provisional orders/final orders for granting/determining the Annual Fixed Charges for the period 2009-14 for central generating stations, namely National Hydro Power Corporation Limited, NEEPCO Limited, NTPC Limited and Transmission licensee, namely the Power Grid Corporation of India Limited.

Petitioner: Assam Power Distribution Company Limited (APDCL).

Respondents: North Eastern Electric Power Corporation Limited (NEEPCO) and others

Parties present: Ms. Sakie Jakharia, Advocate, APDCL
Shri R.K.Kapoor, APDCL

Record of Proceedings

The learned proxy counsel for the petitioner submitted that the matter may be adjourned on account of deficit filing fees deposited in respect of the interlocutory applications filed in the matter. It was also submitted that steps are being taken by the petitioner to deposit the filing fees in terms of the Payment of fees regulations specified by the Commission.

2. Accordingly, the Commission adjourned the hearing of the matter. The Registry of the Commission was directed to list the matter along with the I.As, for admission, after compliance with the requirements as above.

By order of the Commission

**Sd/-
(B.Sreekumar)
Deputy Chief (Law)**